I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

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| 1. | A MINISTER | to lay on the Table the Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2012-2013, as required under section 395 (1) (b) of the Companies Act, 2013.
| 2. | A MINISTER | to lay on the Table the Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2013-2014, as required under section 395 (1) (b) of the Companies Act, 2013.
| 3. | A MINISTER | to lay on the Table the Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2014-2015, as required under section 395 (1) (b) of the Companies Act, 2013.
| 4. | A MINISTER | to lay on the Table the Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2015-2016, as required under section 395 (1) (b) of the Companies Act, 2013.
| 5. | A MINISTER | to lay on the Table the 43rd Annual Report of the Haryana Seeds Development Corporation Limited Panchkula for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
| 6. | A MINISTER | to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2015-16, as required under section 395 (1) (b) of the Companies Act, 2013.
| 7. | A MINISTER | to lay on the Table the Annual Report of Lokayukt Haryana for the year 2016-2017, as required under section 17(4) of the Haryana Lokayukt Act, 2002.
| 8. | FINANCE MINISTER | to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
| 9. | FINANCE MINISTER | to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
| 10. | FINANCE MINISTER | to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non Public Sector Undertakings) for the year ended 31st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
| 11. | FINANCE MINISTER | to lay on the Table the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
| 12. | FINANCE MINISTER | to lay on the Table the Finance Accounts (Volume-I &II) for the year 2016-2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
| 13. | FINANCE MINISTER | to lay on the Table the Appropriation Accounts for the year 2016-2017 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2018-2019 and reply by the Finance Minister thereon.


Demand A MINISTER to move that a sum not exceeding ₹ 65,08,80,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 1 – Vidhan Sabha.

Demand A MINISTER to move that a sum not exceeding ₹ 158,15,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 2 – Governor & Council of Ministers.

Demand A MINISTER to move that a sum not exceeding ₹ 316,48,83,200/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 3 – General Administration.

Demand A MINISTER to move that a sum not exceeding ₹ 1105,74,29,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 4 – Revenue.

Demand A MINISTER to move that a sum not exceeding ₹ 238,02,46,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 5 – Excise & Taxation.

Demand A MINISTER to move that a sum not exceeding ₹ 8381,79,26,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 6 – Finance.
Demand No. 7

A MINISTER to move that a sum not exceeding ₹ 58,53,55,000/- for revenue expenditure and ₹ 410,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 7 - Planning and Statistics.

Demand No. 8

A MINISTER to move that a sum not exceeding ₹ 1208,64,69,000/- for revenue expenditure and ₹ 3474,14,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 8 - Buildings & Roads.

Demand No. 9

A MINISTER to move that a sum not exceeding ₹ 13587,43,99,000/- for revenue expenditure and ₹ 100,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 9 - Education.

Demand No. 10

A MINISTER to move that a sum not exceeding ₹ 437,95,10,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 10 - Technical Education.

Demand No. 11

A MINISTER to move that a sum not exceeding ₹ 394,16,80,000/- for revenue expenditure and ₹ 50,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 11 - Sports & Youth Welfare.

Demand No. 12

A MINISTER to move that a sum not exceeding ₹ 21,74,30,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 12 - Art & Culture.
Demand No. 13. A MINISTER to move that a sum not exceeding ₹ 4050,40,63,580/- for revenue expenditure and ₹ 522,50,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 13 – Health.

Demand No. 14. A MINISTER to move that a sum not exceeding ₹ 104,99,50,000/- for revenue expenditure and ₹ 1200,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 14 – Urban Development.

Demand No. 15. A MINISTER to move that a sum not exceeding ₹ 4223,60,37,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 15 – Local Government.

Demand No. 16. A MINISTER to move that a sum not exceeding ₹ 50,10,43,000/- for revenue expenditure and ₹ 1,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 16 – Labour.

Demand No. 17. A MINISTER to move that a sum not exceeding ₹ 236,18,80,000/- for revenue expenditure and ₹ 25,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 17 – Employment.

Demand No. 18. A MINISTER to move that a sum not exceeding ₹ 504,77,87,000/- for revenue expenditure and ₹ 68,16,17,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 18 – Industrial Training.
Demand No. 19. A MINISTER to move that a sum not exceeding ₹ 722,50,60,000/- for revenue expenditure and ₹ 15,27,25,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 19 – Welfare of SCs & BCs.

Demand No. 20. A MINISTER to move that a sum not exceeding ₹ 6054,80,58,000/- for revenue expenditure and ₹ 18,92,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 20 – Social Security & Welfare.

Demand No. 21. A MINISTER to move that a sum not exceeding ₹ 1217,96,87,000/- for revenue expenditure and ₹ 159,76,15,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 21 – Women & Child Development.

Demand No. 22. A MINISTER to move that a sum not exceeding ₹ 149,31,56,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 22 – Welfare of Ex-servicemen.

Demand No. 23. A MINISTER to move that a sum not exceeding ₹ 388,96,50,000/- for revenue expenditure and ₹ 945,12,70,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 23 – Food & Supplies.

Demand No. 24. A MINISTER to move that a sum not exceeding ₹ 1645,20,43,000/- for revenue expenditure and ₹ 1537,06,92,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2017-18 in respect of charges under Demand No. 24 – Irrigation.
 Demand A MINISTER to move that a sum not exceeding ₹ 316,89,95,000/- for revenue expenditure and ₹ 15,01,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 25 – Industries.

 Demand A MINISTER to move that a sum not exceeding ₹ 70,52,80,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 26 – Mines & Geology.

 Demand A MINISTER to move that a sum not exceeding ₹ 2667,84,73,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 27 – Agriculture.

 Demand A MINISTER to move that a sum not exceeding ₹ 893,27,60,000/- for revenue expenditure and ₹ 20,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 28 – Animal Husbandry & Dairy Development.

 Demand A MINISTER to move that a sum not exceeding ₹ 83,46,16,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 29 – Fisheries.

 Demand A MINISTER to move that a sum not exceeding ₹ 425,66,67,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 30 – Forests & Wildlife.
Demand A MINISTER to move that a sum not exceeding ₹ 12,42,20,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 31 – Ecology & Environment.

Demand A MINISTER to move that a sum not exceeding ₹ 4510,10,39,000/- for revenue expenditure and ₹ 100,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 32 – Rural & Community Development.

Demand A MINISTER to move that a sum not exceeding ₹ 302,46,68,000/- for revenue expenditure and ₹ 176,08,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 33 – Co-operation.

Demand A MINISTER to move that a sum not exceeding ₹ 2329,58,80,000/- for revenue expenditure and ₹ 287,10,50,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 34 – Transport.

Demand A MINISTER to move that a sum not exceeding ₹ 3,97,75,000/- for revenue expenditure and ₹ 47,75,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 35 – Tourism.

Demand A MINISTER to move that a sum not exceeding ₹ 4307,89,57,000/- for revenue expenditure and ₹ 410,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 36 – Home.
Demand No. 37. A MINISTER to move that a sum not exceeding ₹ 62,40,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 37 – Elections.

Demand No. 38. A MINISTER to move that a sum not exceeding ₹ 195,22,48,000/- for revenue expenditure and ₹ 17,59,49,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 38 – Public Health & Water Supply.

Demand No. 39. A MINISTER to move that a sum not exceeding ₹ 193,07,00,000/- for revenue expenditure and ₹ 50,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 39 – Information & Publicity.

Demand No. 40. A MINISTER to move that a sum not exceeding ₹ 661,47,75,000/- for revenue expenditure and ₹ 551,58,60,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 40 – Energy & Power.

Demand No. 41. A MINISTER to move that a sum not exceeding ₹ 148,65,70,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 41 – Electronics & IT.

Demand No. 42. A MINISTER to move that a sum not exceeding ₹ 692,47,82,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 42 – Administration of Justice.
Demand No. 43. to move that a sum not exceeding ₹ 273,12,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 43 – Prisons.

Demand No. 44. to move that a sum not exceeding ₹ 33,91,94,000/- for revenue expenditure and ₹ 1,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 44 – Printing & Stationery.

Demand No. 45 to move that a sum not exceeding ₹ 1766,42,10,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2018-19 in respect of charges under Demand No. 45 – Loans & Advances by State Government.

CHANDIGARH:

RAJENDER KUMAR NANDAL,
SECRETARY.